

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

Allahabad, this the 25th day of August, 2009

**Hon'ble Mr. A.K. Gaur, Member-J
Hon'ble Mr. D.C. Lakha, Member-A**

Original Application No.1599 of 2005

M.K. Bhatnagar son of Late Sri S.S. Bhatnagar, Resident of C/o Sri R.K. Bhatnagar, Vikas Coaching Institute, 18, Gandhi Colony, Neaar Bus Stand Shahjahanur, at resent residing at 48/2, Ordnance Equipment Factory, Hazaratpur, Firozabad.

..... *Applicant*

**By Advocates : Shri V.K. Srivastava
Shri S.K. kulshretha**

V E R S U S

1. Union of India through the Secretary Ministry of Defence, New Delhi.
2. Director General Ordnance Factory Board, 10-A, Sahed Khudi Ram Bose Road, Kolkata-700001.
3. General Manager, Ordnance Equipment Factory, Hazratpur, Firozabad.
4. Jawaher Lal Son of Non known, Chargeman Grade-IIInd, Ordnance Equipment Factory, Hazaratpur, Firozabad.

..... *Respondents*

**By Advocate : Shri R.K. Srivastava
Shri Munnu Lal**

O R D E R

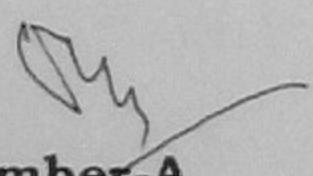
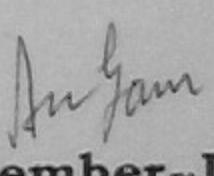
By Hon'ble Mr. A.K. Gaur, Member-J

We have heard Shri S.K. Kulshretha, learned counsel for the applicant and Shri R.K. Srivastava and Munnu Lal counsels for the respondents.

✓

2. We have carefully seen the record and the impugned orders dated 01.04.2004 and 21.02.2005 (Annexure A-2 & A-6) respectively. It is argued that the respondents have wrongly promoted respondent no.5 against roaster point no.7 and rejected the representation of the applicant by order dated 21.02.2005. According to the applicant the respondents have misinterpreted the Govt. order dealing with post based roaster for SC/ST. We have also seen that the applicant has already preferred representation dated 09.08.2004, 18.04.2004, 22.11.2004, 18.01.2005 and several other reminders. All these representations have already been considered by the Additional DGOF/OEF Head Quarter, Kanpur. We have also noticed that Sri Bhagwan Sahai was promoted to Supervisor A grade as per his own seniority and not due to any reservation.

3. Having given our anxious thought to the pleas advanced by the parties counsel we are satisfied that there is no illegality in the impugned order. He was re-designated as Chargeman Grade-II. He was not adjusted against reserved vacancy point no.7 of post based roaster. The applicant has utterly failed to make out any case for warranting interference of this Tribunal. Accordingly the O.A. is dismissed.


Member-A
Member-J

/Sushil/